

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 1/2015,2/2015,140889/2017, in Petition(s) for Special Leave to Appeal (C) No(s). 16262/2015

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

ASHOK KUMAR SINGH & ORS.

Respondent(s)

WITH

SLP(C) No. 22588/2015 (XI)

Date : 11-03-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
[IN CHAMBER]

For Petitioner(s) Mr. Ashutosh Kumar Sharma, Adv.
Mr. Rajeev dubey, Adv.
Mr. Kamendra Mishra, AOR

For the applicant Mr. Sanjay Kumar Visen, Adv.
Ms. Ritu Rastogi, Adv.
Ms. Sasmita Tripathy, Adv.

For Respondent(s) Mr. Brijendra Singh, Adv.
Mr. R.N. Pareek, Adv.
Mr. Anoop Kr. Srivastav, AOR

UPON hearing the counsel the Court made the following
O R D E R

It reveals from the record that sufficient time was granted to effect service on the sole respondent.

In the interest of justice, this Court consider it appropriate to granted one further opportunity for effecting service on the sole respondent.

Four weeks' time is granted to issue notice to the sole respondent by registered post and in addition thereof by way of dasti also.

(NEELAM GULATI)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)